

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1112 of 2024**

In the matter of:

REC Ltd.

....Appellant

**(Largest Member of The Committee of Creditors of
Hiranmaye Energy Ltd.)**

Vs.

Power Trust,

...Respondents

(Promoter Of Hiranmaye Energy Ltd.) & Anr.

For Appellant

Mr. Abhinav Vashisht, Mr. Sunil Fernandes, Sr. Advocates with Mr. Vaijayant Paliwal, Mr. Anoop Rawat, Mr. Saurav Panda, Ms. Charu Bansal, Ms. Diksha Dadu, Ms. Mohana Nijhawan, Ms. Rajshree Chaudhary, Ms. Kirti Gupta, Advocates.

For Respondents

Mr. Joy Saha, Mr. Krishnendu Datta, Sr. Advocates with Mr. Pranjit Bhattacharya, Ms. Raj Sarit Khare, Advocates.

Mr. Arvind Nayyar, Mr. Madhav Kanoria, Mr. Uday Khare, Ms. Sudeepa Bhattacharyya, Ms. Neha Shivhare, Mr. Abhijeet Kashyap, Mr. Akshay Joshi, Advocates for R2

ORDER

(Hybrid Mode)

31.05.2024: Issue Notice.

2. Counsel for the Respondent submits that the CoC be also impleaded in the application. Counsel for the Appellant submits that they shall implead the CoC. Let CoC be impleaded as party.

3. Let this appeal be listed on 02.07.2024. The application having already been directed to be listed on 14.06.2024 before the Adjudicating Authority, it shall be open for the parties to advance their submissions on the next date.

**[Justice Ashok Bhushan]
Chairperson**

**[Barun Mitra]
Member (Technical)**

**[Arun Baroka]
Member (Technical)**

Anjali/nn